## 9.2.2016

Girish/-

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mp 320/2016 mp 321/2016 mp 324/2016 99 1

Compliance suport has

have filed by soil De Tripathi Ad. one behalf of viet

1/2/2/16

For Applicant: Sri D. Sinha

For Respondents: Sri D.C. Tripathi for Sri Rajesh Katiyar

No D.B. is available today.

Learned counsel for the applicant submitted at the bar that the order of this

Tribunal has been fully complied with.

List this case on 15.2.2016.

(Navneet Kumar)
Member (J)

CCP No. 44/2015 <u>in O.A No. 06/2009</u>

15.02.2016

Hon'ble Mr. Navneet Kumar, J.M. Hon'ble Ms. Jayati Chandra, A.M.

On account of call given by Bar Council of Uttar Pradesh, lawyers of CAT Bar Association are abstained from judicial work today, as such,

J. Ch A.M.

Wigner,

CCP. No. 44/15

16.3.2016

RK

List has been revised. None for the applicant. Sri D.C. Tripathi, counsel for the respondents is present.

In the present Contempt petition, the respondents have filed compliance affidavit enclosing therewith a copy of order dated 25.1.2016 by which an amount of Rs. 70,000/- has been ordered to be refunded to the applicant subject to outcome of Writ petition No. 10(SB) of 2015 pending before Hon'ble High Court. Apart from this, on 9.2.2016 the learned counsel for the applicant submitted at Bar that the order of this Tribunal has been fully complied with. Under such circumstances, nothing remains to be adjudicated in the present CCP. Accordingly, CCP is dismissed and notice issued to the respondent stands discharged.

(Ms. Jayati Chandra) Member (A) Girish/-

(Navneet Kumar) Member (J)

Cult 163-16 Arch 3-16